

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 208 of 2020

In the matter of:

Piyush Dilipbhai Shah & Ors.

....Appellants

Vs.

Syngenta India Ltd.

....Respondent

Present

For Appellants: Mr. Piyush Dilipbhai Shah, Ms. Sejal Ashish Jhaveri, Mr. Amish Narendra Shah & Mr. Rupesh Navanital Jhaveri, Advocates.

For Respondent: Dr. U.K. Choudhary & Mr. Janak Dwarkadas, Sr. Advcoates alongwith Mr. Tapan Deshpande & Mr. Robin Grover.

ORDER
(Virtual Mode)

11.11.2020: Heard Appellant Mr. Piyush Dilipbhai Shah in person who is representing all the Appellants. Learned Senior Counsel Shri Janak Dwarkadas along with the Senior Counsel Shri U. K. Choudhary on Caveat. The Caveator are discharged. They are accepting the 'Notice' on behalf of the Respondent.

Respondent may file 'Reply Affidavit' within two weeks. Appellants may file 'Rejoinder', if any, one week thereafter.

Both the Parties may file 'Short Written Submissions' not more than three pages within two weeks and provide the advance copy to the opponent. Let the matter be fixed on **4th December, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

Sim/ RR